

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

8

RA No.105/96 in  
OA No.1122/95  
MA 1363/96

New Delhi this the 15 day of August, 1996.

Hon'ble Mr. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Amal Kanti Kanjilal,  
S/o Late Sh. Lalit Mohan Kanjilal,  
R/o Ganguly Bagan  
Govt. Quarters,  
Block No.16,  
Plot No.T-7, Calcutta-700 047. ...Applicant

(Applicant in person)

Versus

1. Union of India through:  
Secretary,  
Ministry of Finance,  
Dept. of Expenditure,  
Govt. of India,  
New Delhi.
2. Secretary,  
Department of Personnel,  
Pension & Public Grievances,  
Govt. of India,  
New Delhi. ...Respondents

ORDER  
(By Circulation)  
BY HON'BLE MR.S.R.ADIGE MEMBER(A).

We have perused the R.A.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22 (3)(f) of the Administrative Tribunals Act, 1985 readwith Order 47 Rule 1 C.P.C. under which alone any order/decision/judgement of the Tribunal can be reviewed.
3. The R.A. is rejected.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member(J)

S.R. Adige  
(S.R. Adige)  
Member(A)

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